

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

TRANSFERRED APPLICATION NO. 291/15/2012

DATE OF ORDER: 24.09.2018

CORAM

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

Radhey Shyam Sharma S/o Shri Matadeen Sharma, aged about 58 years, resident of 1817/1, Nai Basti, Rewari, presently posted as Dy. Ticket Inspector, North Western Railway, Rewari.

....Applicant

Mr. Vinod Goyal : counsel for applicant.

VERSUS

1. Union of India through General Manager, North Western Railway, Church Gate, Mumbai.
2. Divisional Railway Manager, North Western Railway, Jaipur.
3. Senior Divisional Personnel Officer (Estt.), Jaipur.
4. Mr. Amar Singh, S/o Shri Jhinda Ram, working as Dy. Chief Ticket Inspector (TNCR), Jaipur.
5. Mr. Gopal Ram Dodwadia S/o Shri Bhura Ram, working as Dy. Chief Ticket Inspector (TNCR), Jaipur.
6. Mr. Ashok Kumar Ashopa S/o Shri Mahavir Prasad, working as Dy. Chief Ticket Inspector (TNCR), Jaipur.
7. Mr. Ramsarup Saini S/o Shri Pholla Ram, working as Dy. Chief Ticket Inspector (TNCR), Jaipur.
8. Mr. Praveen Chaturvedi S/o Shri Dharam Nath, working as Dy. Chief Ticket Inspector (TNCR), Jaipur.

....Respondents

Mr. Anupam Agarwal : counsel for respondents no. 1 to 3.

ORDER (Oral)

Per: Suresh Kumar Monga, Judicial Member

Concededly, the objections submitted by the applicant pursuant to the tentative seniority list circulated vide letter No.

ET/850/E(TC) dated 26.07.2011 (Annexure A/1) have not yet been decided by the respondent-department.

2. Learned counsel for the applicant, at the very outset, has stated that the applicant would be satisfied if a time bound direction is given to the respondent-department to decide his aforesaid objections.

3. In view of the above, we deem it appropriate to dispose of the instant Transferred Application with a direction to respondent no. 3 to dispose of the aforesaid objections of the applicant.

4. Accordingly, without going into the merits of the case, the instant Transferred Application is disposed of with a direction to respondent no. 3 to decide the applicant's objections, which he had submitted pursuant to the tentative seniority list circulated by the respondents vide letter No. ET/850/E(TC) dated 26.07.2011 (Annexure A/1). Needless to observe that the applicant shall also be afforded an opportunity of hearing before taking any decision over his objections. The whole exercise shall be undertaken by respondent no. 3 within a period of three months from the date of receipt of a certified copy of this order.

**(A. MUKHOPADHAYA)
ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)
JUDICIAL MEMBER**